

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO.

44

OF 1998

Applicant(s) Shri Brijlal No 2

-73-

Respondent(s) U. O. I & others

Advocate for Applicant(s) Mr. M. Chanda
Mrs. N. D. GoswamiAdvocate for Respondent(s) Mr. S. Ali, Sr.
C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
This is to inform you that the application filed by Shri Brijlal No 2 dated 9.2.98, IPO No 754177, Dated ... 6.3.98 For Dr. Registrar 10/3/98 24/10/2	11.3.98	<p>Heard Mr M.Chanda, learned counsel for the applicant and Mr S.Ali, learned Sr.C.G.S.C for the respondents. This application has been submitted by the applicant impugning the order dated 9.2.98, Annexure-8. There is no case for scrutiny in this application. Therefore, the application is disposed of.</p> <p>In the order dated 9.2.98 the respondents have stated :</p> <p>"Since no vacancy exist at Misamari and Lucknow depots for the post of Mukadam, we regret our inability to accommodate Shri Brijlal either at Misamari or at Lucknow depots."</p> <p>The contention of the applicant is that this is wrong because there is a vacancy of Mukadam at Lucknow depot, CSD consequent to the retirement of Ram Lakhman Singh in the month of December, 1997.</p>
Requisite 4 copies have been filed. 24/10/2		

contd..

Notes of the Registry

Date

Order of the Tribunal

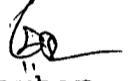
17.3.98
 Copy of the order
 has been sent to the
 D/ces for ~~considering the~~
 same to the ~~respondents~~
 party's.

Issued under
 D. Nos. 716 to 720
 d. 20.3.98

11.3.98

In the circumstances, the applicant is directed to submit a representation to the competent authority of the respondents praying for accommodating him in Lucknow. The representation shall be submitted by the applicant within 7 days from today. On receipt of the representation the competent authority of the respondents shall dispose of the representation within one month from the date of receipt of the representation. Pending disposal of the representation the operation of para 4 of the impugned order dated 9.2.98 shall be kept in abeyance.

The application is disposed of. No order as to costs.


 Member

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